

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. No. 260/00601 OF 2014
Cuttack, this the 8th day of August, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)

.....
Pramod Kumar Patra,
Aged about 41 years,
Son of Sankar Patra,
Sector-20, Qtr No.-A/208,
Rourkela, Dist- Sundargarh.

.....Applicant
Advocate(s)... M/s. M.K.Khuntia, P.S.Nayak, G.R.Sethi, J.K.Digal, B.K.Patnaik

VERSUS

Union of India represented through

1. The General Manager,
South Eastern Railway,
Garden Reach, Kolkata.
2. Chief Personal Officer (R.P.),
S.E.Railway, Garden Reach,
Kolkata-43, West Bengal.
3. Sr. Divisional Personnel Officer,
(SR)/R/S.E.Railway, Garden Reach,
Kolkata-43, West Bengal.
4. Dy. Chief Personnel Officer, (Recruitment),
Bhubaneswar, East Coast Railway,
Railway Recruitment Cell, 2nd Floor,
Rail Sadan, Samanta Vihar, Mancheswar,
Bhubaneswar, Dist. Khurda.

..... Respondents
Advocate(s)..... Mr. T. Rath



ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. M.K.Khuntia, Learned Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. Pursuant to an advertisement issued by the Railway Recruitment Board under Annexure-A/1, the applicant applied for the post of Jr. Trackman and Helper-II. He qualified in the Written Test as well as in the Physical Efficiency Test but was declared unfit in B-1 medical category in the medical examination. He was allowed to prefer appeal. His appeal having been rejected, he preferred a representation dated 03.06.2014 vide Annexure-A/6 before Respondent No.4 seeking alternative job on the ground that he has been found fit in B-2 medical category, which is stated to be pending. In the above background, by filing this O.A. the applicant has prayed for a direction to the Respondents to provide him alternative job in Group-D category with all consequential and monetary benefits.

3. Mr. Rath, Ld. Standing Counsel for the Railways, submits that he has no immediate instruction as to whether any such representation, as claimed by the applicant, has really been submitted by him and, if so, the status thereof.

4. Be that as it may, since it is the positive case of the applicant that no decision has been communicated to him on the representation submitted vide Annexure-A/6, without entering into the merit of this matter, this O.A. is disposed of at this admission stage with direction to



Respondent No. 4 to consider the grievance of the applicant as referred by him in his representation, if the same is still pending, and communicate the decision thereof, in a well-reasoned order to the applicant within a period of 60 (sixty) days from the date of receipt of copy of this order.

5. As agreed to by Ld. Counsel for both the sides, copy of this order, along with the paper book, be transmitted to Respondent No.4 by Speed Post at the cost of the applicant, for which Mr. Khuntia, Ld. Counsel for the applicant, undertakes to furnish the postal requisites by 11.08.2014.


(A.K.PATNAIK)
MEMBER(Judl.)

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